ties during the years 1977-78 to 1980-81 under Non-Plan and Plan are:—

(Rupees	iæ	Lakhs)
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	Non-Pl. n Rs.	Plan Rs.	Total Rs.
1977-78	2440 6	3416·89	5857·05
1978-79	2563··· 8	4193· ₉ 8	6757-66
1979-80	3843-(15	2574 · 39	6417-45
1980-81	42908	2659 · 86	6950 · 14

Scheme Research Employees of HTs

1845. PROF. SANTOSH MITRA:
Will the Minister of EDUCATION be pleased to state

- (a) whether (overnment have suggested to the firectors of IITs to discuss the issue of the Scheme Research emplo ecs of IITs;
- (b) if so, wh ther Government are aware that the meeting of all the Directors of III; took place on the 24th April, 198, and again on the 20th August, 1981;
- (c) if so, whether the Directors made any suggestions to the Government regarding the Scheme Research employees;
- (d) if so, what are the details of the suggestions made by them; and
- (e) what act on Government have taken or propose to take thereon?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS, EDU-CATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUH); (a) to (c). Yes, Sir.

- (d) The Directors recommended that:
 - (i) All persons appointed in time bounce projects/sponsored

- Research Projects be appointed on a contract for a specific period or for the duration of the Project.
- (ii) The scales of pay for such appointments should be the same as approved by the Government for various cadres in the IITs. However, the designations for senior appointments should be different from the normal academic/administrative designations so as to distinguish them from the regular cadres.
- (iii) The detailed Rules on the subject may be worked out by each of the IITs.
- (e) The matter will be examined after the detailed rules are received from the IITs.

Deduction of Income Tax from serving seamen's wages

1846. SHRI ARBINDA GHOSH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state the steps Government have taken for the implementation of the Calcutta High Court's decision to stop deduction's towards income tax from serving seamen's wages?

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEEREN-DRA PATIL). According to the information received from Director General of Shipping, there is no general decision of Calcutta High re-straining Court or injunction deduction of Income Tax from Seamen's wages. Orders were passed by the High Court in some seamen's cases. Therefore, the question of Government taking steps does not arise.

Setting up of National Institute of Road Research and Statistics

1847. SHRIMATI MONIKA DAS: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government propose to set up a National Institute of Road Research and Statistics; and